BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 55/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Oasis Infrastructure Pvt Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ARPIT SINGHUI	ADVOCATE	PETITIONER	a justinia de la constantia del constantia de la constantia de la constantia della constantia della constant
2. Cheton Kapadia.	Ahrocote	Lespondent.	
Sachin Chonderona	Advocate		
Lastil Bootwelle.	Advocate		
Robul Join.	Advicati		
Ginel Tiereti.	Alvocate I		Del Jai

<u>ORDER</u>

Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent

Proof of dispatch of copy of petition on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL